IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI SPECIAL BENCH (COURT-I)

(IB)-178/PB/2017

In the matter of:

Mussadi Lal Kishan

.. PETITIONER

Vs.

Ram Dev Int Limited

.RESPONDENT

SECTION:

Under Section 9 of IBC, 2016

Order delivered on 22.11.2017

Coram:

R. VARADHARAJAN,

Hon'ble Member (Judicial)

DEEPA KRISHAN

Hon'ble Member (Technical)

For the Petitioner

: -

For the Respondent

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ORDER

At the request of the Learned Counsel for the petitioner to clarify in relation to the definition of an Operational Creditor under Section 5 (21) of the IBC, 2016 and whether the petitioner can be classified as one, post the matter for hearing on 29.11.2017.

List on 29.11.2017.

(DEEPA KRISHAN)

MEMBER (TECHNICAL)

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit

22.11.2017